

3. Chloramphenicol.
4. Streptomycin.
5. Sulpha Drugs
6. Vitamins
7. Chloroquin.
8. Glucose (Anhydrous).

(c) Homoeopathic medicines are also imported.

(d) The annual quantum of imports in terms of value for all drugs and medicines including intermediates and raw materials is as follows.

| | |
|---------|------------------|
| 1961-62 | Rs. 14.53 crores |
| 1962-63 | Rs. 13.71 crores |
| 1963-64 | Rs. 13.17 crores |
| 1964-65 | Rs. 13.11 crores |
| 1965-66 | Rs. 14.41 crores |
| 1966-67 | Rs. 20.98 crores |

Barauni Oil Refinery

6311. Shri N. K. P. Salve: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether a contract was awarded to Messrs Bridge and Roof Company for the mechanical works of Barauni Oil Refinery at a reported rate of Rs. 1,500 per tonne, whereas for similar work elsewhere, the rate in operation is said to be Rs 400 approximately,

(b) whether the excessive delay in the completion of the works by the said contractors did not invite any penalties by the authorities of the Refinery; and

(c) whether a claim for several crores has now been preferred by the said contractors against the Refinery in addition to Rupees six crores already reported to have been paid to the contractors?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghun Ramasiah): (a) The contract for mechanical engineering works of the

Barauni refinery was awarded to M/s. Bridge & Roof Co. (Pvt.) Ltd. Since various types and items of works were involved, the rates were not quoted on a per ton basis. However, the maximum rate paid on a tonnage basis for some items is Rs. 1250 per ton. Government is not aware of any flat rate of Rs. 400 per ton in operation elsewhere for such jobs.

(b) There is a penal clause in the contract under which the contractor is liable to pay penalties for excessive delay in the completion of the work. It's invocation is under the consideration of the Indian Oil Corporation.

(c) The contractors have preferred various claims and these are under arbitration at present. The total payment made to the contractor so far is Rs 4,73,65,055

Ruby General Insurance Co.

6312. Shri Kameshwar Singh: Will the Minister of Finance be pleased to state

(a) whether it is a fact that a shareholder of the Ruby General Insurance Company has asked for the permission of Government to sue the Company; and

(b) if so, whether Government have enquired or ordered a probe into the whole affair?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir. But it was pointed out to him that no permission from either the Central Government or from the Controller of Insurance was necessary before instituting proceedings under the Insurance Act against an insurer or its officers.

(b) As regards the charges against the company, these had already been gone into thoroughly in consultation with Law Ministry and it was decided on the advice of the Additional Solicitor General that there was no justification for proceeding further with the